



CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH
KOLKATA

O.A.No.350/01413/2015

Date of Order : 24-09-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

AMITAVA DAS

.....Applicants

-Versus-

POSTS

.....Respondents

For the applicants : *D.C. Chakraborty*
For the respondents : Mr. B. Chatterjee, Counsel

For the respondents : Mr. B.P. Manna, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both at the admission stage itself. This O.A has been filed seeking the following reliefs:

“8.(i) To issue a rule directing the respondents to consider the representation of the applicant and transfer him to any other post office adjacent to the house of his father.

(ii) To direct the respondents to produce the records so that on perusal of the same considerable Justice may be administered by directing the respondents to transfer the petitioner to any other sub post office..

(iii) Any other appropriate Order/ Orders or direction as the Hon'ble Tribunal Deem fit and proper.”

2. The learned counsel for the applicant would submit that the applicant is a low paid employee and he could not maintain two families, one at the transferred place and another at his native place. As such he prays for transfer to his native place.

3. Whereas, the learned counsel for the respondents would submit that during the service career of the applicant, there could be only one transfer and therefore it is for the administration to consider such transfer subject to certain conditions, moreover, his representation is pending before the authority concerned.

4. Hence in the circumstances the following direction is given :

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The respondent authority shall consider the representation dated 7.5.2015 as per rules
within a period of 2 months from the date of receipt of a copy of this order.

We have not gone into merits of the case
O.A is disposed of. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA)
JUDICIAL MEMBER

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